

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH: COURT NO. - 1

Service Tax Appeal No.76027 of 2016

ST/ROA/75443/2025

(Arising out of Order-in-Appeal No...51/ST-II/KOL/2010 dated 08.03.2016 passed by Commissioner of Service Tax, Kolkata)

M/s. G.I.Security Private Limited,
19, Ballygunge Circular Road, Sukshiti Apartment,
8th Floor Opp: Ballygunge Maidan Camp, Kolkata-700019.

...Appellant

VERSUS

Commissioner of Service Tax, Kolkata
Service Tax-II Commissionerate, Kolkata.

...Respondent

Present For the Appellant : Shri Sudipta Maity, Authorized Representative
Present For the Respondent : S.K.Jha, Authorized Representative

CORAM:

HON'BLE SHRI ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)

DATE OF HEARING : 28.07.2025

Miscellaneous Order No. 75585/2025

Final Order No. 77377/2025

ORDER

Today when the matter was called the Authorized Representative for the appellant appeared and submits that as their office was under renovation therefore, they could not make presence before this Tribunal when the matter was called on 3rd June, 2025. Therefore, the appeal be restored.

2. It is also further submitted that the appellant has already gone under SVLDRS scheme and obtain Form SVLDRS IV. Therefore, the appeal be disposed of as they have gone under SVLDRS.

3. Heard the Ld. Authorized Representative on behalf of the appellant. Considering the reasons, we restore the appeal to its original number.

4. Further we take note of the fact that appellant has gone under

SVLDRS IV and obtained SVLDRS IV.

5. In that circumstances appeal is disposed of.

(ASHOK JINDAL)
MEMBER (JUDICIAL)

(K. ANPAZHAKAN)
MEMBER (TECHNICAL)